

(b) if so, the details thereof;

(c) whether PMO has asked Organizing Committee to submit status report to Cabinet Secretariat regarding delay in projects, total cost incurred and alleged irregularities;

(d) if so, the details thereof; and

(e) the action Government propose in this regard in view of pride of the Nation?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) Yes, Sir. There have been some media reports about irregularities and scams in Commonwealth Games projects. These relate to the observations made by the Chief Technical Examiners' Organization of Central Vigilance Commission (CVC) regarding some of the Commonwealth Games related projects and award of contracts by the Organizing Committee.

(c) No, Sir.

(d) Does not arise.

(e) The progress of works related to the Commonwealth Games are being closely monitored at various levels of the Government. Most of the projects have been completed and remaining will be completed well in time for the Games. Irregularities which have come to light are being enquired into by the concerned agencies.

Sports facilities in Orissa

2869. SHRI KISHORE KUMAR MOHANTY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the time and the proposal received by Government to sanction funds under additional Central assistance for upgradation of sports facility development in Orissa;

(b) the details and status of proposal;

(c) the reasons for delay in sanction and the persons accountable for its delay; and

(d) by when the sanction would be given along with its time scheme?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (d) The committed liabilities in respect of Orissa on account of incomplete projects under the erstwhile Centrally Sponsored Sports Infrastructure Development Schemes have been worked out at Rs. 5.6 crore. The Planning Commission has agreed to provide the committed liabilities as Additional Central Assistance (ACA) to the State in the States Annual Plan budget.

Infrastructure facilities in rural area

2870. SHRIMATI KUSUM RAI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of funds allocated and spent on infrastructure facilities for development of sports and training of sports persons particularly in rural areas by Government during last two years, year-wise and State-wise;

(b) whether Government is aware that there is no infrastructure facility for sports available for rural youths, particularly in Uttar Pradesh, M.P., Jharkhand and Bihar;

(c) if so, the reasons for such pathetic condition; and

(d) the details of the steps Government would take to promote sports and development and upgradation of infrastructure facilities and training of sportspersons in U.P., M.P., Bihar, Jharkhand, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (d) The primary responsibility for promotion of sports at the grass root lies with the State Governments, as sports is the State subject. However, the Central Government supplements the efforts of State Government in that direction. Under the 'Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) Scheme', financial assistance is provided for setting up of community sports facilities in all village and block panchayats in a phased manner. Details of funds allocated under the scheme to the States, including Uttar Pradesh, Madhya Pradesh, Bihar and